

THE MINISTERS OF THE GOVERNMENT OF NATIONAL CAPITAL
TERRITORY OF DELHI (SALARIES AND ALLOWANCES)
(AMENDMENT) BILL, 2011

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further to amend the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-second Year of the Republic of India as follows:-

1. **Short title and commencement.** - (1) This Act may be called the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2011.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. **Amendment of section 3.** - In the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995) (hereinafter referred to as "the principal Act"), in section 3 -

(d) in sub-section (1), for the word "ten", the word "twenty" shall be substituted;

(e) in sub-section (2), for the words "five hundred", the words "one thousand" shall be substituted;

(f) in sub-section (3), for the word "eight", the word "eighteen" shall be substituted;

(g) in sub-section (4) for the words "thirty-five", the word "fifty" shall be substituted;

(h) the proviso shall be omitted.

3. **Amendment of section 5.** - In the principal Act, in section 5, for the words "ten thousand", the words "twenty thousand" shall be substituted.

4. **Amendment of section 6.** - In the principal Act, in section 6, in sub-section (4), for the words "one thousand" the words "two thousand" shall be substituted.

5. **Substitution of new section for section 8.** - In the principal Act, for section 8, the following section shall be substituted, namely: -

"8. Medical facilities. - A Minister and members of his family shall be entitled to free medical treatment and or reimbursement and free accommodation for the Minister and members of his family, in hospitals run by the Government and all other panel or referral hospitals empanelled or declared as such by the Government, in accordance with the Medical Attendance Rules and the Delhi Government Employees Health Scheme as amended from time to time on priority basis as available to Group 'A' officers of the highest grade of the Government:

Provided that a compulsory monthly contribution shall be levied from every Minister at the same rate as would be payable by a Group-A officer of the highest grade of the Government and such contribution shall be recoverable from the Monthly Salary Bill of the Minister.

STATEMENT OF OBJECTS AND REASONS

For quite some time past persistent demand has been made by Members of Legislative Assembly of NCT of Delhi (MLAs) for increasing their salaries, allowances, pension and other facilities on the ground that the salaries, allowances, etc. being paid to them at present are grossly inadequate and that due to inflation and high cost of living in Delhi they have been facing great financial hardship in the performance of their functions as elected representatives of the people of Delhi. Demand is also made by them for enhancing pension and providing family pension, medical facilities and traveling facilities to Ex-Members of the Legislative Assembly of NCT of Delhi. Ex-members of the Metropolitan Council of Delhi have also represented for increasing their pension and providing family pension and medical and traveling facilities to them at par with these benefits as payable to the Ex-Members of the Legislative Assembly of NCT of Delhi.

2. Taking into consideration the pressure of demand, both in and out of the House of the Legislative Assembly, a Motion moved by the Hon'ble Chief Minister for examination of facilities being given to MLAs in the neighbouring States was passed unanimously and a House Committee under the Chairmanship of Shri Kanwar Karan Singh, MLA was constituted by Hon'ble Speaker of the Assembly for this purpose. The House Committee after deliberating on the issues has been made recommendations for increasing the salaries and allowances, etc. of MLAs by adopting the features of facilities and allowances etc. of the Goa and Punjab Assemblies. The Committee further recommended for increasing the pension and providing medical and traveling facilities to Ex-MLAs and also increasing the pension of the Ex-Members of the erstwhile Metropolitan Council of Delhi and Members of erstwhile Delhi State Legislative Assembly and providing medical and traveling facilities to them.

3. The salaries and allowances, etc. of the Ministers of NCT of Delhi are also required to be increased as a consequence to increase in the salaries, allowances, pension etc., of the MLA.

4. The instant proposal has been initiated to amend the Ministers of Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994. It is proposed that the salaries, allowances and other facilities may be increased or provided in respect of Ministers of the Govt. of NCT of Delhi as under:-

S.No.	Item	Existing	Proposed
1.	2.	3.	4.
1.	Salary	Rs.10000 pm	Rs. 20, 000/- p.m.
2.	Daily Allowance	Rs.500 per day during the whole of his term	Rs.1000 per day during the whole of his term
3.	Constituency Allowance	Rs.8000/- pm	Rs.18000/- pm
4.	Travelling Facilities	Reimbursement of actual expenditure annually upto a maximum of Rs.35000 on travel within India for self and members of the family	Reimbursement of actual expenditure annually upto a maximum of Rs.50,000 on travel within India for self and members of the family
5.	Residence of Minister	Rent free furnished residence or Rs.10000 pm as Compensatory Allowance if residential facility is not availed by Minister or not provided by the Government.	Rent free furnished residence or Rs.20000 pm as Compensatory Allowance if residential facility is not availed by Minister or not provided by the Government.
6.	Conveyance	Free use of a Motor Car with services of a Chauffeur and petrol for the car upto a maximum of 700 ltrs.per month. In case of use of his own motor car is opted, will be entitled to conveyance allowance of Rs.1000 per month.	Free use of a Motor Car with services of a Chauffeur and petrol for the car upto a maximum of 700 ltrs. per month. In case of use of his own motor car is opted, will be entitled to conveyance allowance of Rs. 2000/-per month.
7.	Medical Facilities	Free of charge accommodation in hospitals maintained by Govt. for self and members of family and medical treatment as per Medical Attendance Rules and DGEHS as applicable to Group-A officers of the Government.	Free medical treatment and/or reimbursement and free accommodation in all hospitals run by the Government and all other panel or referral hospitals empanelled or declared as such by the Government in accordance with the Medical Attendance Rules and the DGEHS as amended from time to time on priority basis as available to Group-A officers of the highest grade of the Government, provided that a compulsory monthly contribution shall be levied from

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			every Minister at the same rate as would be payable by a Group-A officer of the highest grade of the Government which shall be recoverable from the monthly salary bill of the Minister.
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5. To implement the above proposals, necessary amendments are required in sections 3, 5, and 6 and substitution of new section for section 8 in the Ministers of Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.

6. The Bill seeks to achieve the aforesaid objectives.

Sheila Dikshit
(SHEILA DIKSHIT)
CHIEF MINISTER
GOVT. OF NCT OF DELHI

New Delhi

Dated:

FINANCIAL MEMORANDUM

For the implementation of the proposals contained in the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Bill, 2011, there will be an estimated additional annual recurring expenditure of Rs. 60.00 lakh from the Consolidated Fund of the National Capital Territory of Delhi.

MEMORANDUM REGARDING DELGATED LEGISLATION

The Ministers of Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Bill, 2011 does not seek to confer power of legislation on any subordinate functionaries.